

F.No. 01/89/180/25/AM-10/PC-2(A) Pt /1334
Government of India
Ministry of Commerce & Industry
Office of the Directorate General of Foreign Trade
(EFGC/ PRC Div)

Dated 18th November, 2011

CORRIGENDUM

Subject:- Correction/amendment in PRC Meeting No. 24/AM12 held on 27.09.2011 under the Chairmanship of D.G.F.T.

- The undersigned is directed to refer to Minutes of the PRC Meeting No. 24/AM12 held on 27.09.2011, under the Chairmanship of Dr. A.K. Pujari, Director General of Foreign Trade and to intimate that while recording the minutes for Case at S.No. 14 M/s. PTC India Ltd, an error was erupted inadvertently and the same may be read as under:-

As in the PRC minutes	Corrected version of PRC minutes
Case No.43. M/s. PTC India Limited F.No. 01/89/180/25/AM-10/PC-2(A) Pt. PRC Meeting No. 24/AM12 dated: 27.09.2011 Subject:- Policy relaxation regarding requirement of Import License for import of electrical Energy. The committee noted the request and decided to grant post-facto approval to PTC from the provisions of notification no. 11 dt. 23.9.2009 and import policy under (HS) Code 27160000 for import of electrical energy from Bhutan for the period 2009-10 and 2010-11.	Case No.43. M/s. PTC India Limited F.No. 01/89/180/25/AM-10/PC-2(A) Pt. PRC Meeting No. 24/AM12 dated: 27.09.2011 Subject:- Policy relaxation regarding requirement of Import License for import of electrical Energy. The committee noted the request and decided to grant approval to M/s. PTC India Limited from the provisions of notification no. 11 dt. 23.9.2009 and import policy under (HS) Code 27160000 for import of electrical energy from Bhutan for the period 2009-10 and 2010-11. The above shall apply from the date of issue of PRC Minutes of Meeting no. 24/AM12 held on 27.9.2011

This issues with the approval of the competent authority.

(A.K. Cashyap)
Dy. Director General of Foreign Trade
For Director General of Foreign Trade

To
As per standard list.